

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).20028/2022

(Arising out of impugned final judgment and order dated 17-08-2022 in WP No. 21135/2022 passed by the High Court Of Judicature At Madras)

PAVUL YESU DHASAN

Petitioner(s)

VERSUS

THE REGISTRAR, STATE HUMAN RIGHTS
COMMISSION OF TAMIL NADU & ORS.

Respondent(s)

(IA No.167959/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and
IA No.167958/2022-EXEMPTION FROM FILING O.T.

IA No. 167959/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 167958/2022 - EXEMPTION FROM FILING O.T.

IA No. 128575/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 02-02-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) M/S. Ram Sankar & Co, AOR

For Respondent(s) Ms. R. Shase, AOR
Ms. Daisy Hannah, Adv.

Mr. Sabarish Subramanian, AOR

Mr. Vishnu Unnikrishnan, Adv.

Mr. C Kranthi Kumar, Adv.

Mr. Naman Dwivedi, Adv.

Mr. Danish Saifi, Adv.

Ms. V Keerthana, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Adjournment is sought on behalf of the counsel for the petitioner.

Accordingly, the matter stands adjourned by two weeks.

(DEEPAK JOSHI)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR